

(c) whether any enquiry into the cause of this accident has been made ; and

(d) if so, the findings thereof ?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** (a) At about 1.28 hours on 30-9-1955 while No. 306 Down Mokameh-Howrah Express was leaving the Down Main Platform of Jhajha Station of the Dinapore Division of the Eastern Railway, it collided with an engine and a Rest Van which were standing on the main line near Signal No. 26C.

(b) 18 persons received minor injuries.

The approximate cost of damage to Railway property was Rs. 870/-.

(c) and (d) An enquiry into the accident was held by a Committee of Senior Railway Officers and their finding is that the collision was caused by the despatch of train No. 306 Down from the station while the line ahead was obstructed by an engine and a rest van.

**डा० सत्यवादी :** क्या मैं जान सकता हूँ कि इस किसम के हादसात पिछले साल की निस्बत इस साल कितने कम या ज्यादा पेश आये हैं ?

**श्री शाहनवा खाँ :** यह सवाल तो सिर्फ एक एक्सिडेंट के बारे में था। अगर आनरेबुल मन्बर नोटिस देंगे और यही सवाल पूछेंगे तो इस का जवाब दिया जायेगा।

**Pandit D. N. Tiwary :** May I know whether in view of the fact that the accident within the yard of the station has been necessarily caused by the negligence of the station staff, what action has been taken against them, and may I also know whether the engine itself was placed on the line ahead by some members of the staff ?

**Shri Shah Nawaz Khan :** This particular accident was caused by the negligence of certain railway employees. An enquiry has been held into it and suitable action is being taken.

**Pandit D. N. Tiwary :** May I know what is that suitable action ?

**Shri Shah Nawaz Khan :** Normally, of police does not intervene, we take immediate action. But the civil police are quite entitled to step in and, in the case of such Railway accidents, the people responsible are tried through the courts. The police intend prosecuting these negligent employees. Therefore, we are waiting till the police action has been taken.

**Pandit D. N. Tiwary :** He answered that suitable action is being taken. What is that action ?

**Mr. Speaker :** Order, order. I am going to the next question.

### Railway Corruption Enquiry Committee

**\*756. Shri T. B. Vittal Rao :** Will the Minister of Railways be pleased to refer the reply given to starred question No. 1784 on the 14th September, 1955 and state :

(a) how many of the remaining 93 recommendations of the Railway Corruption Enquiry Committee have since been accepted by Government ; and

(b) the steps taken to implement them ?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** (a) and (b) A Statement is laid on the Table of the House. [See Appendix V, Annexure No. 2]

**Shri T. B. Vittal Rao :** On the 25th of last month, while replying to the debate on railway regrouping, the hon. Minister said that on the Central Railway, divisional set-up would be implemented, but in this statement, it is stated that the whole question of divisional set-up is under examination. In the Central Railway, two months ago, orders were issued for divisional set-up at Secunderabad and it has been subsequently postponed. May I know at what stage the question of divisional set-up on the railways is ?

**The Minister of Railways and Transport (Shri L. B. Shastri) :** During the last debate which was held in connection with regrouping, I did say that we do want to take up divisionalisation of the various railways as early as possible. It is true that there is some delay in setting up a divisional organisation on the Central Railway. The Board has agreed, but on the accounts side there was some difficulty in connection with the staff who had to be transferred from one place to another. Therefore, the Accounts Branch was somewhat hesitant in accepting the proposal which the the Railway Board had considered about the settling up of a divisional organisation. But the Accounts Branch has also now reconciled itself and steps for divisionalising the Central Railway will be taken up immediately.

**Shri T. B. Vittal Rao :** Could I know whether the examination of the whole report will be completed by the time the budget for the next year is presented ?

**Shri L. B. Shastri :** I hope so, but in any case, it is possible that a few points may be left over ; but our efforts will

be to finish and complete the consideration of the report before the budget is taken up.

**Shri Sinhasan Singh :** May I know the result or action, if any, taken against the official who had refused to give open delivery to Gandhi Ashram of a parcel as reported by the Corruption Enquiry Committee because the Gandhi Ashram did not pay any illegal money to him? What action has been taken against that officer?

**Shri L. B. Shastri :** I am not in a position to answer this question.

**Mr. Speaker :** I do not know the connection of this question with the matter at issue.

**Shri L. B. Shastri :** I can tell him that I have received a complaint from Gandhi Ashram very recently and the matter is being looked into. We have not received the final report.

**Shri A. M. Thomas :** May I know whether the Railway Ministry has estimated the additional financial commitment that is necessary for the implementation of the recommendations of the Corruption Enquiry Committee and, if so, how much will it come to?

**Shri L. B. Shastri :** We have not considered it, and I do not think the expenditures will be very high, but, in any case, we should be prepared to spend as much as possible in order to eradicate corruption.

#### Alagesan Committee

\*757. **Shri Dabhi :** Will the Minister of Railways be pleased to refer to the reply given to starred question No. 937 on the 20th August, 1955 and state :

(a) which of the recommendations of the Alagesan Committee have been implemented ;

(b) whether any of the recommendations have not yet been implemented and

(c) if so, the reasons therefor ?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** (a) to (c) Two statements are placed on the Table of the Sabha showing respectively, (i) the recommendations which have been implemented; and (ii) those under implementation together with the reasons therefor. [See Appendix V annexure No. 3].

**Shri Dabhi :** In statement (ii), it is said that departmental catering has already been introduced on the

Northern Railway and that on other railways it is expected to be introduced on or before 1-4-1956. May I know whether departmental catering will be introduced in all the railways where at present the catering by contractors continues ?

**Shri Shah Nawaz Khan :** No, Sir, certain stations have been selected and departmental catering will be introduced only on those selected stations. In the case of the Western Railway, the hon. Member will be interested to know that Ratlam, Mehsana and Ahmedabad are the stations selected.

**Shri Dabhi :** Am I to understand that in all other stations catering by contractors will continue ?

**Shri Shah Nawaz Khan :** Yes.

**Shri Dabhi :** In the statement it is mentioned that, "it has now been decided to rehabilitate the small contractors. . ."

May I know how the Government propose to rehabilitate them ?

**Shri Shah Nawaz Khan :** The high-powered Alagesan Committee have recommended that the holdings of very big contractors will be reduced. When we reduce the holdings of big contractors, those contracts will be given to the displaced contractors.

#### Great Eastern Shipping Company

\*758. **Ch. Raghbir Singh :** Will the Minister of Transport be pleased to state :

(a) whether it is a fact that Government advanced a loan to the Great Eastern shipping company for the construction of a vessel at Visakhapatnam ; and

(b) if so, the amount and the terms and conditions of the loan ?

**The Deputy Minister of Railways and Transport. (Shri Alagesan) :** (a) and (b) Yes, A loan of Rs. 72.25 lakhs, payable in instalments, was sanctioned to the company in April, 1954 for the construction of a ship at the Hindustan Yard. A statement is laid on the Table of the Sabha giving the terms and conditions of the loan. [See Appendix V Annexure No. 4]. The Company drew the first instalment of Rs. 14.45 lakhs in August, 1954 but later they refunded the money to Government as they found it necessary to cancel the order on the Yard on account of delay in the anticipated time of construction and delivery.